

fication. So far as our attitude is concerned, it is common to all newspapers, and we are trying to see that all newspapers comply with the notification.

I hold no brief for Mr. Goenka; I hold a brief for the Government. We have issued a notification on the basis of the Wage Board award, and we shall do everything on our part to see that the notification is implemented.

13.08 hrs.

ELECTION TO COMMITTEES

(i) ADVISORY COUNCIL OF DELHI DEVELOPMENT AUTHORITY

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): I beg to move:

"That in pursuance of sub-section (2)(h) of Section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2)(h) of Section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to the other provisions of the said Act."

The motion was adopted.

(ii) INDIAN COUNCIL OF AGRICULTURAL RESEARCH.

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to move:

"That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, for members from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules."

MR. SPEAKER: The question is:

"That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research for a term of three years, subject to the other provisions of the said Rules."

The motion was adopted.

(iii) ALL INDIA COUNCIL FOR TECHNICAL EDUCATION

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to move:

"That in pursuance of clause i(g) of paragraph 3 of the Ministry of Education Resolution No F.16-10/44-E.III, dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the term ending on the 31st July, 1979, subject to the other provisions of the said Resolution."

MR. SPEAKER: The question is:

"That in pursuance of clause i(g) of paragraph 3 of the Ministry of Education Resolution No. F.16-10/44-E.III, dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the term ending on the 31st July, 1979, subject to the other provisions of the said Resolution."

The motion was adopted.

(iv) COUNCIL OF THE INDIAN INSTITUTE OF SCIENCE, BANGALORE

DR. PRATAP CHANDRA CHUNDER: I beg to move:

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the term ending on the 31st December, 1977."

MR. SPEAKER: The question is:

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the term ending on the 31st December, 1977."

The motion was adopted.

(v) GENERAL COUNCIL OF INDIAN SCHOOL OF MINES, DHANBAD

DR. PRATAP CHANDRA CHUNDER: I beg to move:

"That in pursuance of the provisions contained in rules 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, for the term ending on the 15th August, 1979, subject to the other provisions of the said Rules and Regulations."

MR. SPEAKER: The question is:

"That in pursuance of the provisions contained in rules 4(ii) to (iv) and 15 of the Rules and Regulations of the Indian School of Mines, Dhanbad, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the General Council of the Indian School of Mines, Dhanbad, for the term ending on the 15th August, 1979, subject to the other provisions of the said Rules and Regulations."

The motion was adopted.

Some hon. Members rose—

MR. SPEAKER: Now, I would like to have the cooperation of the House. There are three or four notices before me. The Members give me some paper, some notice, something at 10.30 a.m. or 10.00 a.m. or even 9.30 a.m. and they want to raise it in the House today. What I say is that we have already spent 1 hour and 10 minutes on the Short Notice Question and the Calling Attention. We are discussing the demands for grants. We have taken away that much time. If you want to take away another hour or so